

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 9
CP-88/252/ND/2021**

IN THE MATTER OF:

Rajan Goel ... Applicant

Vs.

Chaman Products Pvt. Ltd. ... Respondent

Order under Section 241(1), 242(4).

Order delivered on 31.05.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Aayush Agarwala, Mr. Anuj P Agarwala,
Mr. Rajan Goel, Advs. (petitioner in person)

ORDER

Issue Notice to respondent Nos. 1 to 3 M/s Chaman Products Private Limited-respondent No. 1 Company, Mr. Vikas Goel-respondent No. 2 & Mr. Akash Goel- respondent No. 3. Learned Counsel for the Petitioner prays for Interim Reliefs a, b, & g. Heard Learned Counsel and Petitioner No. 1. The respondents are directed not to alienate/disposed/ to deal with the property in any manner whatsoever till further orders. The Petitioners are at liberty to approach the company for inspection of original documents and the company is directed to give the inspection of original documents, to the petitioners, as entitled under the provisions of the law.

List on **31.08.2021**.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**

